

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.203 – IA/800(AHM)2022
ITEM No.204 – IA/92(AHM)2023
In
CP(IB) 385 of 2020

Proceedings under Section 7 IBC

IN THE MATTER OF:

State Bank of India

.....Applicant

V/s

Shreebhav Polyweaves Pvt Ltd

.....Respondent

Order delivered on: 12/07/2024

Coram:

Mr.Shammi Khan, Hon'ble Member(J)

Mr.Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

:None

For the Respondent

:Mr. Mohit Gupta, Advocate for R-1 & R-2 (in
IA/800(AHM)2022)

:Ms. Rajvi Kherawala, Advocate for R-3 (in
IA/800(AHM)2022)

:R-4 to R-13 already **Ex-parte** (in IA/800(AHM)2022)

:Mr.Yuvraj Thakore, Advocate (in IA/92(AHM)2023)

ORDER
(Hybrid Mode)

IA/800(AHM)2022& IA/92(AHM)2023

IA/800(AHM)2022

R-4 to R-13 already Ex-parte vide order dated 09.02.2024.

Further, in compliance of last order dated 08.05.2024, the applicant has not placed anything on record qua the maintainability of this petition in view of the judgment of Hon'ble Supreme Court rendered in ***Gluckrich Capital Vs. State of West Bengal*** against the third party respondents.

Last chance is given to the applicant to explain how this application is maintainable against the third party respondents in view of the above judgment of Hon'ble Supreme Court.

IA/92(AHM)2023

Learned counsel for the respondent/erstwhile RP has placed the Xerox copy of the interim order of the Hon'ble Bombay High Court dated 09.07.2024 in a matter filed by the respondent/erstwhile RP against the order of the IBBI.

The matter is now stands adjourned before the Hon'ble Bombay High Court to 30.07.2024 and interim relief prayer is kept open for consideration by the Hon'ble Bombay High Court.

Since nobody is present on behalf of the applicant to rebut the same, we adjourn both the matters for 23.08.2024.

Sd/-

**SAMEER KAKAR
MEMBER (TECHNICAL)**

Sd/-

**SHAMMI KHAN
MEMBER (JUDICIAL)**